

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 116
IA 28 of 2020
IA 239 of 2020
IA 633 of 2020
IA/154(AHM)2021
IA/167(AHM)2021
IA/432(AHM)2021
MA/6(AHM)2021
in
CP(IB) 127 of 2017

Order under Section
7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Neesa Leisure Ltd

.....Applicant

.....Respondent

Order delivered on ..16/08/2021

Coram:


Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

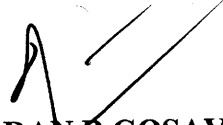
PRESENT:

Mr. Saurabh Soparkar, Sr. Advocate is present.
Mr. Nandish Chudgar, Advocate on behalf of the RP
Mr. Pratik Thakkar, Advocate is present.
Mr. Kiran Shah, FCA, is present.

ORDER

Matter stands adjourned to 31.08.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)